

**Shri Raghavachari:** I shall finish in a minute. The black-market and its concomitant things naturally follow. When such a measure is to be placed permanently on the statute-book, I do agree with my friend, who spoke previously, that only such of the commodities as are rare and are not very abundant may be controlled. All kinds of cattle fodder are mentioned and it is a most understandable thing. Similarly, in regard to the varieties of oilseeds; so far as the position of Andhra and Madras is concerned, oilseeds were grown there in abundance. The agriculturist grew them to the exclusion of other commodities. Then, in the manipulation or management of the controls, the agriculturist lost heavily. The State Government agitated and made representations to the Centre. So, there is the difficulty that in trying to control commodities which are grown by agriculturists and within the peculiar province of a State, the Centre creates irritation and the necessary consequence of it is bitterness.

I would submit that the Select Committee might consider that in the matter of controls, the better thing would be to fix an economic price for the commodities in advance rather than go about controlling after a thing is produced and then disappointing people who have grown it. Because of the loss they have suffered in a particular year those people might make up their minds not to produce it again. So, the control must be so exercised that economic price and other things are fixed in advance so that the commodity may be grown safely in anticipation of a proper market. I would request the Select Committee to examine most of these items and then omit those that are not necessary in the real interests of the larger economy of the whole of the State.

#### BUSINESS OF THE HOUSE

**Mr. Chairman:** I have to inform the House that the Business Advisory Committee has suggested that one

hour may be allotted for the consideration and passing of the Working Journalists (Industrial Disputes) Bill and that it should be put down from 5 to 6 P.M. on Thursday, the 10th March, 1955.

I take it that the House is agreeable to this recommendation.

**Shri D. C. Sharma (Hoshiarpur):** How much time was devoted to this Bill in the Rajya Sabha?

**Mr. Chairman:** It is the decision of the Business Advisory Committee and I have informed the House of that decision.

**Shri D. C. Sharma:** I beg to submit that one hour is not sufficient.

**Shri Nambiar (Mayuram):** One hour seems to be very little when compared with the work that is to be done.

**Shri Sivamurthi Swami (Kushtagi):** May I know whether the Bill was placed before the Advisory Committee as this is a very important Bill?

**Shri Nambiar:** Here, we are dealing with the Working Journalists Bill and I say that there must be at least two hours. My suggestion is that as we are anyhow sitting beyond 5 P.M., let us sit till 7 P.M. as that is a very important Bill.

**Dr. Suresh Chandra (Aurangabad):** Not on that day, but on another day.

**Mr. Chairman:** It is now put down as 5 to 6 P.M. Shri Nambiar's suggestion is that it may go upto 7 P.M.

**Dr. Suresh Chandra:** The time may be extended to two hours, but not from 5 to 7 P.M. and I do not think there would be enough quorum at that time

**Mr. Chairman:** For the present, let it remain as it is. On that day, let the further suggestions come. For the present, this is the order of the House.